CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

1. Shri Ashok Basu, Chairman

2. Shri G.S. Rajamani, Member

In the matter of

Generic procedure on Regulation of power supply to beneficiaries in case of non-payment of dues of Central Power Utilities

ORDER

The procedure for regulation of power supply in case of non-payment of

dues of the Central Power Utilities by the State beneficiaries was finalised and

issued under order dated 11.1.2002, valid for a period of one year from the date of

issue. The validity of the order was extended for another 6 months, that is, up to

10.7.2003 vide order dated 15.1.2003. Meanwhile, the procedure for regulation of

power supply has been under review, in the light of the views received from the

stakeholders on the existing procedure. The matter is still under examination and

the revised procedure, if necessary will be issued in due course of time.

2. Under the above-noted circumstances, the existing procedure is extended

for another 6 months from 11.7.2003. Therefore, the procedure finalised vide order

dated 11.1.2002 shall continue to be in force for a period up to 10.1.2004, unless

reviewed earlier.

3. A copy of this order be sent to all concerned.

Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 9th July 2003